## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3312
ANSWERED ON:09.12.2009
ADMINISTRATIVE REFORMS TO WEED OUT CORRUPTION
Alagiri Shri S. ;Rajaram Shri Wakchaure Bhausaheb

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government has taken or proposes to take steps for comprehensive administrative reforms to weed out corruption rampant in the administration;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government is contemplating to set up a new Administrative Reforms Commission; and
- (e) if so, the details thereof; and
- (f) the time by which the said Commission is likely to be set up?

## **Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLLIAMENTARY AFFAIRWS. (SHRI PRITHVIRAJ CHAVAN)

- (a) to (c): Government is fully committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include -
- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) India is amongst the countries who have signed the United Nations Convention against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.
- (d) to (f): The Second Administrative Reforms Commission (ARC) was constituted on 31.08.2005 for preparing a detailed blueprint for revamping the public administration system. The Commission has finished its term on 30.04.2009. There is no proposal to set up another Administration Reforms Commission.